

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 32/GT/2020

Subject : Petition for truing up of annual fixed charges for the 2014-19 tariff period in respect of the Agartala Gas Turbine Combined Cycle Power Plant (135 MW).

Petition No. 246/GT/2020

Subject : Petition for determination of tariff for the 2019-24 tariff period in respect of the Agartala Gas Turbine Combined Cycle Power Plant (135 MW).

Petitioner : North Eastern Electric Power Corporation Limited

Respondents : Assam Power Distribution Company Limited and 8 others

Date of Hearing : **18.11.2021**

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Devapriya Choudhury, NEEPCO
Shri Sushanta Deka, NEEPCO
Shri Munin Choudhury, NEEPCO
Shri Ripunjoy Bhuyan, NEEPCO
Ms. Bornali Deori, NEEPCO
Ms. Elizabeth Pyrbot, NEEPCO

Record of Proceedings

These Petitions were called out for virtual hearing.

2. Due to paucity of time, the matters could not be taken up for hearing. Accordingly, the Commission adjourned the hearing of the petitions.

3. The Petitioner is directed to furnish the following additional information, after serving copy of the same on the Respondents, on or before 17.12.2021.

For 2014-19 Tariff Period

(i) *Documentary evidence in support of the justification for price variation in compliance to the direction in paragraph 29 of the order dated 14.7.2017 in Petition No. 94/GT/2016;*

(ii) *Performance Guarantee test report to establish the Station Heat Rate at 100%*



MCR as directed in paragraph 81 of the order dated 14.7.2017 in Petition No. 94/GT/2016;

(iii) Audited accounts;

(iv) Form 5 and 5C.

(v) Revised Form 9A, Form 9Bi and Form 9D with complete details (along with justification) required as per formats (Form 9A, Form 9Bi and Form 9D) specified in the 2014-19 Tariff Regulations. The actual additional capital expenditure claimed under each head for each work/asset duly supported by documentary evidence, without the same being clubbed or merged with other work/asset (Eg. Item no. 4,5 claimed in Form 9A for 2017-18 GT, Item no. 5 claimed in Form 9A for 2018-19 GT etc.);

(vi) Indicate the relevant clause/sub-clause of the Regulation under which the additional capital expenditure has been claimed along with proper justification;

(vii) Reconciled and linked Form 9C, Form 9E and Form 18. Auditor certificate in support of liability flow statement;

(viii) Form 3A in support of the O&M expenses claimed;

(ix) Breakup of the actual O&M expenses of the generating station for the 2014-19 tariff period, under various subheads (as per **Annexure-A** enclosed) after including the pay revision impact (employees and CISF, if any) (in both MS Excel and PDF format); (b) Break-up of the actual O&M expenses of Corporate Centre/other offices including pay revision impact (as per **Annexure-B** enclosed) of the generating station along with the allocation of total O&M expenses to the various generating stations which are under construction, operational stations and any other offices/business activity along with basis of allocating such expenditure (in both MS Excel and PDF format); (c) Break-up of the pay revision impact claimed in respect of employees of the Petitioner & CISF stationed at the generating station and Corporate Centre/other offices employee cost allocated to the generating station (as per **Annexure-C** enclosed);

(x) Comparative statement of the normative O&M expenses allowed to the generating station versus the actual audited O&M expenses incurred for the 2014-19 tariff period;

(xi) Complete details and funding declaration as per Form 17; year of actual of consumption of capital spares, duly certified by auditor;

(xii) Justification for the provisional gross block considered for 2018-19 in computing WAROD for 2018-19;

(xiii) Justification for variation in the weighted average fuel cost and GCV claimed in Form 13B and Form 15;

(xiv) Documentary evidence in support of the interest rate claimed by the Petitioner in Form 13;

(xv) Documentary evidence in support of the relevant exchange rate (on each relevant date) considered in Form 4;



For 2019-24 Tariff Period

- (i) Indicate the relevant clause/sub-clause of the Regulation under which the additional capital expenditure has been claimed along with proper justification.*
- (ii) Form 3A in support of the O&M expenses claimed.*
- (iii) Documentary evidence along with details of the expenditure incurred towards security expenses in the preceding years.*
- (iv) Revised Form 15 indicating the opening value of fuel stock.*

4. The Respondents are directed to file their replies by 30.12.2021 with copy to the Petitioner, who may file its rejoinder, if any, by 10.1.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

5. The Petitions shall be listed for hearing in due course for which a separate notice will be issued.

By order of the Commission

Sd/-
B. Sreekumar
Joint Chief (Law)



Annexure A

Details of actual O and M expenses (Common for Hydro /Thermal Generating Station)						
						Amount (Rs. in lakh)
Sl. No.	Items	2014-15	2015-16	2016-17	2017-18	2018-19
1	Consumption of stores and spares					
2	Repair and Maintenance					
3	Insurance					
4	Security					
5	Water Charges					
6	Administrative Expenses					
6.1	Rent					
6.2	Electricity charges					
6.3	Travelling and Conveyance					
6.4	Communication Expenses					
6.5	Advertising					
6.6	Foundation Laying and Inauguration					
6.7	Donation					
6.8	Entertainment					
6.9	Filing fee					
	Subtotal (Administrative Expenses)					
7.0	Employee Cost					
7.1.1	Salaries, Wages and Allowances					
7.1.2	Pension					
7.1.3	Gratuity					
7.1.4	Provident Fund					
7.1.5	Leave Encashment					
7.2	Staff welfare expenses					
7.2.1	-Medical expenses on superannuated employees					
7.2.2	-Medical expenses on regular employees and others					
7.2.3	-Uniform/Livries and safety equipment					
7.2.4	-Canteen expenses					
7.2.5	-Other staff welfare expenses					
	Subtotal (Staff welfare Expenses)					
7.3	Productivity linked Incentive					
7.4	Expenditure on VRS					
7.5	Ex-gratia					
7.6	Performance Related Pay (PRP)					
	Sub Total (Employee Cost)					
8	Loss of Store					
9	Provisions					
10	Prior Period Expenses					
11	Corporate Office expenses allocation					
12	Others					
12.1	Rates and Taxes					
12.2	Water cess					
12.3	Training and recruitment expenses					
12.4	Tender Expenses					
12.5	Guest house expenses					
12.6	Education expenses					
12.7	Community Development Expenses					
12.8	Ash utilisation expenses					
12.9	Books and Periodicals					
12.10	Professional Charges					
12.11	Legal expenses					
12.12	EDP Hire and other charges					
12.13	Printing and Stationery					
12.14	RLDC Fee and Charges					
12.15	Brokerage and Commission					



Details of actual O and M expenses (Common for Hydro /Thermal Generating Station)

		<i>Amount (Rs. in lakh)</i>				
Sl. No.	Items	2014-15	2015-16	2016-17	2017-18	2018-19
12.16	Bank charges					
12.17	Claims/advances written off					
12.18	Hiring of vehicle					
12.19	Payment to auditors					
12.20	Misc. Expenses					
	(Break-up Of Misc.)					



Annexure B

DETAILS OF CORPORATE CENTRE EXPENSES ALLOCATED TO VARIOUS OPERATING STATIONS						
		<i>Amount (Rs. in lakh)</i>				
	PARTICULARS/YEAR	2014-15	2015-16	2016-17	2017-18	2018-19
	Total Expenses of CC and RHQs-(A)					
	Transferred to Construction Projects -(B)					
	Transferred to any other business activity - (C)					
	Expenses related to stations under operation (D)=(A)-(B)-(C)					
	Head Wise Details of D					
1	Employee Expenses					
A	Salaries, Wages and Allowance					
B	Staff Welfare Expenses					
C	Productivity Linked Incentive					
D	Expenditure on VRS					
E	Ex-Gratia					
2	Administrative Expenses					
A	Repair and maintenance					
B	Training and Recruitment					
C	Communication					
D	Travelling and Conveyance					
E	Rent					
F	Others -Break Up as per details given below:					
f-1	Advertisement and publicity					
f-2	Books and Periodicals					
f-3	EDP Hire and other charges					
f-4	Education expenses					
f-5	Ent. and hospitality					
f-6	Fin Expenses-Ind AS					
f-7	Guest house expenses					
f-8	Hiring of Vehicles					
f-9	Insurance					
f-10	Legal Expenses					
f-11	Miscellaneous Expenses					
f-12	Community develop. Exp.					
f-13	Others.					
f-14	Payment to auditors					
f-15	Power Charges					
f-16	Printing and Stationery					
f-17	Prof chg and cons fees					
f-18	R and D EXPS					
f-19	Rates and taxes					
f-20	Tender expenses					
f-21	Trpt Veh running Exp.					
f-22	Water charges					
f-23	Workshop and Conf. Exp.					
	Sub Total (Administrative Expenses)					
3	Security					
4	Donations					
5	Provisions					
6	Depreciation					
7	Prior period expenses					
8	Total Expenses from 1-7					
	Less Recoveries (if any)					
9	Expenses related to Operation - D					
	ALLOCATION TO OPERATIONAL STATIONS					
S.No	Name of The Unit/Station					
	Operational Station (1)					
	Operational Station (2)					



FORMAT FOR CLAIMING WAGE REVISION IMPACT**YEARWISE IMPACT OF REVISION IN SALARIES and WAGES PAID TO THE EMPLOYEES AND STAFF OF CISF and KV****1. Wage revision impact on employee cost of generating station**

Component	2016-17			2017-18			2018-19		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
1.1 Basic Pay									
1.2 Dearness Allowance									
1.3 HRA									
1.4 Allowances and Perquisites									
1.5 PRP/Ex Gratia									
2.1 Superannuation Benefits (PF, Pension and PRMS)									
2.2 Gratuity									
2.3 Leave encashment (HPL/EL)									
Total									
Less: EDC									
Net employee cost									

Wage revision impact on Corporate Centre cost of generating station

Component	2016-17			2017-18			2018-19		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
CC Expenses									
1.1 Basic Pay									
1.2 Dearness Allowance									
1.3 HRA									
1.4 Allowances and Perquisites									
1.5 PRP/Ex Gratia									
Total									



2. Wage revision Impact on Salaries of CISF and KV employee (if applicable)

Amount (Rs. in lakh)

Component	2015-16			2016-17			2017-18			2018-19		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
1. CISF												
2. KV												
Total												

Total Wage revision Impact												
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